

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 115 OF 2016 &
IA NOs. 265 & 266 OF 2016**

Dated: 27th May, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member**

In the matter of :

M/s. Sanwariya Gas Ltd.

...Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board

...Respondent(s)

Counsel for the Appellant(s) : Mr. K.K. Rai, Sr. Adv.
Mr. Shiv Kumar Pandey

Counsel for the Respondent(s) : Mr. Prashant Bezboruah
Mr. Sumit Kishore
Ms. Aparna Vohra for R-1

ORDER

Admit. Issue notice on the appeal as well as on the I.A. No. 265 of 2016 (Appl. for stay). Mr. Sumit Kishore takes notice on behalf of the Respondent and seeks four weeks time to file reply. He may file the same on or before 24.06.2016 after serving copy on the other side. Thereafter, rejoinder, may be filed on or before 08.07.2016 after serving copy on the other side.

List the matter on **05.08.2016**. Without prejudice to the rights and contentions of the respondents, interim order to continue till then.

(B.N. Talukdar)
Technical Member
ts/dk

(Justice Ranjana P. Desai)
Chairperson